

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206- IA/362(AHM) 2021
In
CP(IB) 210 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Parulben Pankajbhai Tejani

.....Applicant

V/s

Tirupati Balaji Polymers Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Vijay Patel, Advocate

For the Liquidator

: Mr. Kashyap Shah, Liquidator in Person

For the Respondents

: None

ORDER
(Hybrid Mode)

IA/362(AHM) 2021

None has appeared on behalf of the respondent Nos. 1 and 2.

Despite the last opportunity given to the respondents on the last date of hearing on 15.05.2024, again, none has appeared on behalf of the respondents, i.e., the Deputy Commissioner of Customs, EPCG Cell Raigahrg & Anr. (Respondent No. 1) or the Bank of India, (Respondent No. 2), nor has any reply been filed.

The following relief has been sought by the applicant / liquidator in this application:

a) That this Hon'ble Tribunal may be pleased to direct the Respondent No. 1 to release the Lien marked on Fixed Deposit receipts bearing No. 270945110000097 dated 20.06.2012, 270945110000488 dated 31.03.2018, 27094511000009 dated 27.03.2018, 27094511000079 dated 29.12.2018 and 27094511000084 dated 09.01.2019;

b) That this Hon'ble Tribunal may be pleased to direct the Respondent No. 2 to credit the proceeds of Fixed Deposits receipts bearing No. 270945110000097 dated 20.06.2012, 270945110000488 dated 31.03.2018, 27094511000009 dated

27.03.2018, 27094511000079 dated 29.12.2018 and 27094511000084 dated 09.01.2019 including the interest accrued thereon;

c) Any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.

The Applicant/Liquidator is directed to approach the Respondent No. 2 i.e., Bank of India to get the confirmation about the FDs mentioned herein above about the status as on the date as well as balance standing against those FDs accounts with the Bank of India and file proof of the same. In case the applicant/liquidator approaches with the respondent No. 2, Bank of India, within a period of seven days. the Respondent No. 2 is also directed to provide the same forthwith.

Re-list on 05.08.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**